

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Service Tax Appeal No. 50059 of 2019 [DB]

[Arising out of Order-in-Appeal No. 91-92(AK)ST/JPR/2018 dated 28.05.2018 passed by the Commissioner of Central Excise & CGST (Appeals), Jaipur]

M/s. Jivem Education Pvt. Ltd.

...Appellant

Gyan Kutir, Modi Road,
Jhunjhunu, Rajasthan - 333001

VERSUS

**Commissioner of CGST & Central Excise,
Alwar**

...Respondent

A Block, Surya Nagar,
Alwar, Rajasthan - 301001

APPEARANCE:

None for the Appellant

Shri Manoj Kumar, Authorized Representative for the Respondent

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

DATE OF HEARING: 03.04.2024

DATE OF DECISION: 03.04.2024

FINAL ORDER No. 55503/2024

DR. RACHNA GUPTA

Learned Departmental Representative has placed on record SVLDRS Form-1 and Form-4 submitting that the matter has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. In view thereof and in view of the intent of the scheme, the appeal is hereby ordered to be dismissed as deemed withdrawn.

[Dictated and pronounced in the open Court]

(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)